

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

Company Appeal No. 33/(MAH)/2013  
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES: The Oriental Insurance Co. Ltd.  
V/s.  
M/s. Lupin Limited

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	KAMAL AGARWAL	CA - AR. Petitioner	Kf
2.	Raymond & Co. Mr. Raymond v/w Mr. V.P. Shastri Mr. Phulchand Jangid	Respondent No-3	V. Shastri

**ORDER**

**Company Appeal No. 33/58, 59/CLB/MB/2013**

1. Ld. Chartered Accountant Mr. Kamal Agarwal for the Petitioner and Ld. Advocates Mr. Raymond, Mr. V.P. Shastri and Mr. Phulchand Jangid for the Respondents are present.
2. From the side of the Respondent No.3, a Reply pertaining to the Amendment Application is filed under a copy to the other side.
3. Time is granted to the Petitioner to file Rejoinder, if any, in respect of this Reply.
3. Matter is now listed for hearing on **30<sup>th</sup> January, 2017**. Communicated to both sides in the court.

Dated 13.12.2016

sd/-  
**Shri M.K. Shrawat**  
Member (Legal)